

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 8
CA-488/ND/2020 in Appeal No.-311/2020

IN THE MATTER OF:

Somoro Innovations Private Limited ... Appellant/Petitioner

Vs

Registrar of Companies ... Respondent

Order under Section 252.

Order delivered on 15.09.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Appellant : Ms. Nikshubha Sethi, Adv.

For the ROC : Ms. Sweety Kumar

ORDER

CA No. 488/ND/2020:

Application filed for urgent listing of appeal under Section 252 of the Companies Act. Learned Counsel Ms. Sethi states that Company was struck off on 08th August 2018. The Director came to know about the status of the striking off the Company in November 2019 and the appeal is filed in September 2020 with the urgent listing request. Application is rejected. Let, appeal come in regular hearing on 12.11.2020.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)

